

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

O. APPLICATION NO.: 371/2002

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
14.2.2003. <i>Copy sent on 29.10.2002 retd 13.11.2002</i>	<p>Mr. C.B.Sharma: Counsel for the applicant Mr. T.P.Sharma: Counsel for the respondents</p> <p>The applicant's husband was in Railway service. He died in harness. The applicant made an application for providing employment to her son on compassionate grounds. The respondents rejected the application of the applicant vide order dated 24.8.2001. Hence this O.A.</p> <p>2. In the counter the respondents have come out with the case that the case of the applicant's son for compassionate appointment has been considered on 13.10.2002 and he has been found fit for appointment in C.II Medical category post but at present the appointment is not possible as there is no vacancy and as and when the vacancy arises her son will be considered for appointment.</p> <p>3. Heard the learned counsel for the parties. It is evident from the reply that the respondents have already considered the case of the applicant's son and he has been found fit for C.II category in Group 'B'. During the course of the arguments, Mr. T.P.Sharma, learned counsel for the respondents submitted that the son of the applicant shall be given appointment as and when the vacancy arises in the appropriate category.</p> <p>4. Since there is no dispute, and the respondents are ready to offer appointment to the applicant's son, the matter is disposed of at this stage.</p> <p>5. The respondents are directed to provide employment to the applicant's son as and when vacancy arises in the near future. The application stands disposed of.</p> <p>6. No order as to costs.</p> <p><i>(Signature of Vice Chairman)</i></p>

Vice Chairman.